

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No.167 of 2015 & IA Nos. 271 and 272 of 2015, A.No. 159 of 2015 and IA Nos.255 and 256 of 2015, A.No. 160 of 2015 & IA Nos. 257 of 2015 and 258 of 2015

Dated : 08th February, 2016

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

A.No. 167 of 2015 & IA No. 271 and 272 of 2015

**M/s Response Renewable Energy Ltd. ...Appellant(s)
Versus
Bihar Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant : Mr. M. G. Ramachandran, Ms.Poorva Saigal and
Ms. Anushree Bardhan

Counsel for the Respondent(s) : -

A.No. 159 of 2015 & IA Nos. 255 and 256 of 2015

**Sri Avantika Contractors (I) Ltd. ...Appellant(s)
Versus
Bihar Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant : Mr. M. G. Ramachandran, Ms.Poorva Saigal and
Ms. Anushree Bardhan

Counsel for the Respondent(s) : -

A.No. 160 of 2015 & IA No. 257 and 258 of 2015

**M/s Glatt Solutons Pvt. Ltd. ...Appellant(s)
Versus
Bihar Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant : Mr. M. G. Ramachandran, Ms.Poorva Saigal and
Ms. Anushree Bardhan

Counsel for the Respondent(s) : -

ORDER

IA No. 256 of 2015 in Appeal No. 159 of 2015 has been moved by the appellant seeking impleadment of North Bihar Power Distribution Co. Ltd., State Investment Promotion Board, and the Energy Department, Government of Bihar as respondent Nos.3,

4 & 5, respectively to the appeal memorandum, submitting that they are necessary parties and they should be impleaded so that they may be heard on the matter on merits. Notice of this IA has already been given but none is present today to object this application.

After going through the contents we deem it proper to implead the respondents in this IA and this **IA is disposed of**. The appellant is directed to implead them within three days. The amended memo of parties be filed. We have been told today that pleadings in this appeal are complete.

Though these appeals have today been fixed for hearing but there is a request for adjournment on behalf of the respondent, State Commission.

Post these appeals, viz. A.No.167 of 2015, 159 of 2015 and 160 of 2015, for arguments on **29th March, 2016**.

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

sh/vt